

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:-481- JK (LD) of 2026**

**DATED: - 16 - 01 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government  
Dated: 16.01.2026

No:-LAW-OIC/1/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer  


**Annexure to the Government Order No. 481- JK (LD) of 2026 dated 16.01.2026**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	WP(C) titled Union Territory of J&K and others Vs. Nazir Ahmad Bhat	<b>Mr. Nissar Hussai, Dy.SP (SO to DIG AROK) Kashmir</b>
2	FIR No. 85/2002 of P/S Awantipora, offence u/s 302 RPC & 7/27 I.A Act, titled Mohammad Ishfaq Sheikh and Anr Vs UT,	<b>Shri, Majid Ali SDPO, Awantipora</b>
3	FIR No. 133/2017 P/S Handwara offence u/s 7/25 Arms Act, titled UT of J&K V/S Danish Farooq Bhat	<b>Mr. Hamid Ali JKPS, Dy, SP Handwara</b>
4	OA No. 1621/2025 titled Reaz Ahmad Vs. Union Territory of J&K and others	<b>Sh. Deepak Tufchi (Dy.SP) IRP 24th Bn</b>
5	FIR No 225/2013 u/s 505, 506, 120-B RPC, 13 UAP Act of P/S Anantnag, titled UT of J&K Vs Ashiq Hussain Narchoor & Ors,	<b>Shri. Mujahid ul Haq DySP, Hqrs Anantnag</b>

*Neyyoglo*

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